

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO SIXTY-EIGHTH REPORTS
(ENGLISH VERSION)**



सत्यमेव जयते

EIGHTH LOK SABHA

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(English Lok Sabha)

THIRTY-FIRST REPORT

(Presented on 19-3-1987)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Thirty-first Report.

2. The Committee met on 18 March, 1987 for—

I. Examination of the following Constitution (Amendment) Bills under rule 294(1) (a) of the Rules of Procedure:—

- (1) The Constitution (Amendment) Bill, 1987 (*Insertion of new articles 4A, 4B, 4C, etc.*) by Shri Shantaram Naik.
- (2) The Constitution (Amendment) Bill, 1987 (*Amendment of Eighth Schedule*) by Shri Shantaram Naik.
- (3) The Constitution (Amendment) Bill, 1987 (*Substitution of new article for article 371*) by Shri Banwari Lal Purohit.
- (4) The Constitution (Amendment) Bill, 1987 (*Amendment of article 343*) by Shri P. Kolandaivelu.

II. Reconsideration of classification of the Minimum Wages (Amendment) Bill, 1986 (*Amendment of section 3*) by Ch. Rahim Khan.

III. Allocation of time under rule 294(1) (e) of the Rules of Procedure to the Resolutions at item Nos. 3, 4 and 5, set down in the List of Business for Friday, 20 March, 1987.

Examination of Constitution (Amendment) Bills

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

Findings of the Committee

- (1) The Constitution (Amendment) Bill, 1987 (*Insertion of new articles 4A, 4B, 4C, etc.*) by Shri Shantaram Naik.

The Bill seeks to amend the Constitution with a view to provide that States and Union territories shall be divided into administrative units known as 'Districts'; that the districts shall have elected bodies to be known as 'Zila Parishad' and also seeks to provide for the constitution of State Finance Commissions in every State and Union territory.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

[P.T.O.]

- (2) The Constitution (Amendment) Bill, 1987 (*Amendment of Eighth Schedule*) by Shri Shantaram Naik.

The Bill seeks to amend the Eighth Schedule to the Constitution with a view to add Konkani language therein.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (3) The Constitution (Amendment) Bill, 1987 (*Substitution of new article for article 371*) by Shri Banwari Lal Purohit.

The Bill seeks to substitute a new article for article 371 of the Constitution with a view to provide for the setting up of separate Development Boards for the Vidarbha and Marathwada regions of Maharashtra and Saurashtra and Kutch regions of Gujarat.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (4) The Constitution (Amendment) Bill, 1987 (*Amendment of article 343*) by Shri P. Kolandaivelu.

The Bill seeks to amend article 343 of the Constitution with a view to provide that the English language will continue to be used for all the official purposes of the Union for as much period as the non-Hindi speaking States desire.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Reconsideration of the classification of a Bill

4. The Committee then considered the request of Ch. Rahim Khan to reconsider their earlier decision (*vide Twenty-sixth Report*), regarding the classification of his Bill, namely, the Minimum Wages (Amendment) Bill, 1986 (*Amendment of section 3*) from category 'B' to category 'A'.

5. On reconsideration, the Committee did not see any justification for altering the original categorisation of the Bill.

Allocation of time to Resolutions

6. The Committee recommend allocation of time to resolutions as follows:—

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| (1) Resolution by Shri Vijoy Kumar Yadav regarding regional imbalances. | 2 hours |
| (2) Resolution by Dr. Krupasindhu Bhoi regarding establishment of a permanent Bench of High Court of Orissa at Sambalpur. | 2 hours |
| (3) Resolution by Shri V. S. Krishna Iyer regarding conversion of over-drafts of States into long term loans. | 2 hours |

Recommendations

7. The Committee recommend that—

- (i) Sarvashri Shantaram Naik, Banwari Lal Purohit and P. Kolandaivelu be permitted to move for leave to introduce their Constitution (Amendment) Bills; and
- (ii) the allocation of time to resolutions, as shown in paragraph 6 above, be agreed to by the House.

NEW DELHI;
March 18, 1987

Phalgun 27, 1908 (Saka)

M. THAMBI DURAI,
Chairman,
Committee on Private Members'
Bills and Resolutions.